

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.409

IA/4117/ND/2022, IA/4118/ND/2022, CA/621/ND/2019,
IA/3388/ND/2020, IA/3504/ND/2020, Company Appeal/03/ND/2022,
IA/1457/ND/2022
IN
IB/1023/ND/2018

IN THE MATTER OF:

Capri global capital limited vs. Advance home	Applicant
& personal care limited (IN The Matter Of)		
Model Logistics Pvt Ltd		
Versus		
Advance Home & Personal Care Ltd.	Respondent

Order under Section 9 of IBC, 2016

Order delivered on 27.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Abhishek Anand and Mr. kunal Godhwani Advocates
For the Respondent	:	Mr. Pallav Saxena, Adv, Mr. Saurabh Dahiya, Adv. Mr. Jatin Bhatia, Adv. Mr. Ashok Manindra (Respondent)
For the Liquidator	:	Mr. B.B. Sawhney, Sr. Adv., Mr. Lakhshay Sawhney, Adv., Ms. Karishma Rajput, Adv.

ORDER

IA/4117/ND/2022

This application has been filed by the applicant. Ld. Counsel for the applicant has appeared and stated that he wants to withdraw the present application.

Accordingly, the present application i.e. IA/4117/ND/2022 stands **dismissed as withdrawn.**

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CA/621/ND/2019

It is being stated by Ld. Counsel for the liquidator that certain proceedings with respect to associate Companies were pending before the Hon'ble Principal Bench and certain relevant information has been filed there.

Accordingly, Ld. Liquidator is directed to file the documents along with the affidavit before this Tribunal in CA/621/ND/2019.

So far as IA/4118/ND/2022 is concerned, both these applications shall be heard on the next date of hearing.

Pleadings with respect to applications i.e. IA/3388/ND/2020, IA/3504/ND/2020 & Company Appeal/03/ND/2022 are complete.

Let all these applications i.e. CA/621/ND/2019, IA/4118/ND/2022, IA/3388/ND/2020, IA/3504/ND/2020 & Company Appeal/03/ND/2022 be fixed for hearing arguments on **25.11.2022**.

IA/1457/ND/2022

This application has been filed on behalf of the Ld. Liquidator for sanctioning the scheme of the compromise and arrangements.

Till date no reply has been filed. Accordingly, right to file the reply stands closed.

Let the application i.e. IA/1457/ND/2022 be fixed for arguments on **14.11.2022**.

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**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

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**DHARMINDER SINGH
MEMBER (JUDICIAL)**